

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:4134

ANSWERED ON:15.12.2009

MINERAL WATER

Bhagat Shri Sudarshan;Sahu Shri Chandulal Chandu Bhaiya;Vasava Shri Mansukhbhai D.

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

(a) the criteria followed to determine the sale price of packaged water;

(b) whether the Government proposes to launch a campaign against the companies which do not comply with the laid down criteria in regard to production and packing of mineral water;and

(c) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF THE STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

(a): There is no prescribed criteria under the provisions of Standards of Weights & Measures Act, 1976 or the Bureau of Indian Standards Act, 1986 and rules framed there under to determine the sale price of packaged water. However, as per Standards of Weights & Measures (Packaged Commodities) Rules, 1977, all Packaged Drinking Water must have a label on which there is declaration of various items specified in the rules which include the Maximum Retail Price.

(b) & (c): Government has launched a publicity campaign `Jago Grahak Jago` through which consumers are made aware of various issues concerning them, like those relating to display of ISI mark , Maximum Retail Price of the product, its expiry date, weight of the package etc.